

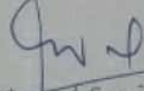
OFFICE OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE, KARGIL

ORDER

No. 01 /PDSJK Dated: 01-06-2020

Consequent upon extension of National Lockdown upto 08th June 2020 to prevent spread of Covid-19 and in compliance to the Order No: 1651 GS Dated: 31-05-2020, Order No: 1624/GD Dated: 17-05-2020 and Order No 1631/GS Dated: 20-05-2020 of the Hon'ble High Court of J&K, Mr. Wangial Tsering (Munsiff/JMIC, Sankoo) is nominated to deal with Civil/Criminal emergent matters as well as bail or remand applications for the period 01-06-2020 to 08-06-2020.

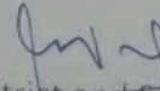
The guidelines mentioned in Circular No: 10/GS dated: 10-03-2020, '11/GS Dated: 16-03-2020, 13/GS Dated: 20-03-2020, 14/GS Dated: 23-03-2020, 15/GS Dated: 26-03-2020 and 16/GS Dated: 29-03-2020 be strictly followed.


Principal District and Sessions Judge
Kargil

No: 03-07 /PDSJK Dated: 01-06-2020

Copy to;

1. Worthy registrar General Hon'ble High Court of J&K
.....for Information
2. Munsiff/JMIC, Sankoofor information and compliance
3. SSP, Kargil.....for information
4. President, Bar Association, Kargil.....for information
5. System Officer for uploading the same on official website
6. Office record


Principal District and Sessions Judge
Kargil

etc